

(b) the number of women pilots belonging to Scheduled Castes and Scheduled Tribes out of them, separately;

(c) whether Government propose to open any centre for imparting pilot training to women belonging to Scheduled Caste and Scheduled Tribe communities;

(d) if so, the number of such training centres to be opened and the locations thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) There are 10 women pilots in Indian Airlines and in addition 8 women trainee pilots are undergoing training.

(b) There is no women pilot in Indian Airlines belonging to SC/ST categories.

(c) and (d). At present there is no such proposal under consideration.

(e) The facilities available with the existing flying clubs and IGRUA (Indira Gandhi Rashtriya Uran Akademi) are considered adequate to meet the requirement of all categories of candidates.

Establishment of Training and Technology Development Centres

219. SHRI TEJ NARAYAN SINGH:
SHRI DEVENDRA PRASAD
YADAV:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to open training and technology development centres in State in order to promote the New Industrial Policy; and

(b) if so, the district-wise details of the State where such centres would be opened?

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): (a) Yes, Sir.

(b) Following are the district-wise details where such Training & Technology Development Centres are being set up:

1. Central Tool Room and Training Centre, Bhubaneswar (Orissa).
2. Central Tool Room and Training Centre, Jamshedpur (Bihar).
3. Tool Room, Ahmedabad (Gujarat).
4. Tool Room, Aurangabad (Maharashtra).
5. Tool Room, Indore (M.P.)
6. Process-cum-Product Development Centre for Essential Oil, Kannauj (U.P.)
7. National Glass Technology Centre, Ferozabad (U.P.)

[English]

Token Strike by Union of Indian Airlines

220. SHRI TEJ NARAYAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the six recognised unions of the Indian Airlines gave a call for one-day token strike on 11th July, 1990;

(b) if so, the details of their demands; and

(c) the action taken by Government thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Three recognised union/associations gave a call for one day's token strike from the night shift on 11.7.1990 and two union/associations gave a call for strike from the mid-night of 11/12.7.1990.

(b) The demands made by the unions were:

- i) That Government immediately initiates dialogue with the representing Union/Associations jointly to find out ways and means to resolve the crisis;
- ii) That a firm decision is taken on the operation of A-320 without further loss of time;
- iii) That during the pendency of decision on A-320, Indian Airlines should be refrained from taking aircraft on wet lease from any foreign agency;
- iv) That the private enterprises must be refrained from carrying out commercial air transportation in India;
- v) That Vayudoot should only be permitted to operate feeder routes and refrained from operating aircraft on wet lease from foreign carriers;
- vi) That authority is restored in Indian Airlines Management as per the Air Corporation Act, 1953 for effective functioning.

(c) The management of Indian Airlines

met the leaders of the union/associations and they were advised not to resort to strike. The Regional Labour Commissioner, Delhi also met the unions with a view to persuading them to avoid the strike. These efforts were, however, in vain. One day's wage of the striking employees is being deducted.

New Electricity Bills of DESU

221. **SHRI J.P. AGARWAL:** Will the Minister of ENERGY be pleased to state:

(a) whether Government have received representations recently about the three bills system introduced by the Delhi Electric Supply Undertaking;

(b) whether Government are aware that the advance payment collected by DESU is not being adjusted in the actual consumption bills, thus creating hardships to consumers; and

(c) if so, the action Government propose to take in the matter?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) According to the DESU, though the new three monthly billing system has been mostly welcomed by the consumers, there had also been some representation against the system.

(b) According to the DESU, the payments made against the two provisional bills are duly adjusted in the next round of billing. In case of any discrepancy, the necessary rectification is done on presentation of the bill to the concerned DESU Office.

(c) The DESU has already been directed to revert to the previous practice of two monthly billing system. The first bill for two months would be on actual consumption basis and the next bill will be on provisional basis.